

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL, 2020/10TH VAISAKHA, 1942

B.A TMP NO.152 OF 2020

**(Crime No.736 /2020 of Karunagappally Police
Station, Kollam)**

PETITIONER/ ACCUSED

Jacob ,S/o Stephen , Aged 38 years
Kochutharayil Kizhakkathil
Kotttakkupuram ,Clappana Kollam

By Adv. M R Sasith Panicker

RESPONDENTS

1. State of Kerala,
Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam.
Pin 682031
2. The Station House Officer,
Karunagappally Police Station,
Kollam .Pin- 690518

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR
ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED
THE FOLLOWING:

V.G.ARUN, J.

B.A. TMP No. 152 of 2020

Dated this the 30th day of April, 2020.

ORDER

The learned counsel for the petitioner seeks permission to withdraw the Bail Application.

Permission granted.

The Bail Application is dismissed as withdrawn.

**V.G.ARUN
JUDGE**

MMG/30.4.2020